

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: AT HYDERABAD**

Sub: High Court for the State of Telangana, Hyderabad – Nomination of Special Judges of POCSO Courts to participate in the “**State Level Workshop on POCSO Act, 2012 on 30th January, 2021**” at Hotel The Plaza (Telangana Tourism) Begumpet, Hyderabad – Orders issued.

Ref: Lr.No.15/TSCPCR/2021,dated19.01.2021, from the Chairperson, Telangana State Commission for Protection of Child Rights, Government of Telangana, Hyderabad.

ORDER: ROC.NO. 131/SO/2021, DATED: 28.01.2021

The Hon'ble High Court has been pleased to nominate the following Special Judges of POCSO Courts to participate in the “**State Level Workshop on POCSO Act, 2012 on 30th January, 2021**” at Hotel The Plaza (Telangana Tourism) Begumpet, Hyderabad:

S.No.	Name of the Officer & Designation
1.	SRI. T. NARSI REDDY, II Addl. District and Sessions Judge (Fast Track Court) Nizamabad.
2.	SMT. M. BHAVANI, III Addl. District and Sessions Judge (Fast Track Court) Nalgonda.
3.	SMT. Y. PADMA, IV Addl. District and Sessions Judge (Fast Track Court) Warangal.
4.	SRI. R. RAGUNATH REDDY, IX Addl. District and Sessions Judge (Fast Track Court) L.B.Nagar, R.R.District.
5.	SMT. K. ARUNA KUMARI, II Addl. District and Sessions Judge (Fast Track Court) Khammam.
6.	SMT. D. MADHAVI KRISHNA, IV Addl. District and Sessions Judge (Fast Track Court) Warangal.
7.	SRI. A. VEERAI AH, II Addl. District and Sessions Judge (Fast Track Court) Mahabubnagar.
8.	SMT. J. MAITHREYI, IV Addl. District and Sessions Judge (Fast Track Court) Medak at Sangareddy.
9.	SMT. G. PREMALATHA, XIII Addl. Chief Judge, (Fast Track Court), Hyderabad.
10.	SMT. R. DANIE RUTH, Fast Track Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Khammam District.
11.	SRI. N. SANTHOSH KUMAR, Fast Track Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Mahabubnagar District.
12.	SMT. P. ANNIE ROSE CHRISTIAN (FAC), Fast Track Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Mahabubnagar, Mahabubnagar District.
13.	SRI. S. RAVI KUMAR (FAC), Fast Track Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Nagarkurnool, Mahabubnagar District.
14.	SRI. BOYA SRINIVASULU (FAC), Fast Track Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Wanaparthy, Mahabubnagar District.

15.	SRI. P. VASANTH (FAC) Fast Track Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Shadnagar, Mahabubnagar District.
16.	SRI. K. KALYAN CHAKRAVARTHY (FAC), Fast Track Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Suryapet, Nalgonda District.

The letter of Chairperson, Telangana State Commission for Protection of Child Rights, Government of Telangana, Hyderabad is enclosed herewith.


REGISTRAR GENERAL 28/1/21

To

1. The Individual concerned.

Copy to:

1. The Prl. District and Sessions Judge, Khammam.
2. The Prl. District and Sessions Judge, Karimnagar.
3. The Prl. District and Sessions Judge, Mahabubnagar.
4. The Prl. District and Sessions Judge, Medak at Sangareddy.
5. The Prl. District and Sessions Judge, Nalgonda.
6. The Prl. District and Sessions Judge, Nizamabad.
7. The Prl. District and Sessions Judge, L.B.Nagar, R.R.District.
8. The Prl. District and Sessions Judge, Warangal.
9. Pay and Account Officer, Hyderabad.
10. The District Treasury Officers
 - a) Khammam b) Karimnagar c) Mahabubnagar d) Medak at Sangareddy
 - e) Nalgonda f) Nizamabad g) Rangareddy and h) Warangal.
11. The Section Officers, B.Spl - Section, E- Section & OP-Cell Section.
(for information)

J. SRINIVAS RAO

Chairperson

Telangana State Commission for
Protection of Child Rights
Government of Telangana



Directorate of Women
Development & Child Welfare
8-3-222, Vengalrao Nagar,
Beside Madhuranaagar Metro Station,
Ameerpet, Hyderabad.
Ph.: 040-23733665, Cell : 7070199659
Email : cp-scpcr-wcd@telangana.gov.in

To
Honorable Registrar (General),
High Court of Telangana State
Hyderabad,

Lr.No.15/TSCPCR/2021 dt.19.01.2021.



Sir,

Sub: TSCPCR, Hyderabad-Request to depute Special Judges of POCSO Courts to participate in the State Level workshop on POCSO Act,2012 on 30th January,2021.

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Greetings from TSCPCR.

The Telangana State Commission for Protection of Child Rights (TSCPCR) is a statutory and apex body with quasi-judicial powers, which has been mandated for monitoring of effective implementation of Act u/s 44, r/w rule 12 of the POCSO rules, u/s 100,109, and J.J. Act 2015.

Wish to draw your kind attention on the pendency of POCSO cases in the State. It is observed that a huge number of POCSO cases are pending and further piling up in all the districts across the state. It indicates that many children are in distress and in vulnerable situation.

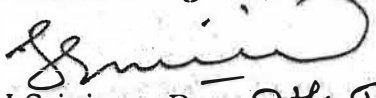
Considering the seriousness of the subject the Commission is planning to organize a State level joint workshop on POCSO Act 2012 on 30th January, 2021 in collaboration with ICPS, WD & CW Dept., by inviting the Honourable Judges and PP's from special POCSO courts, the ASP's and DCP's, Chairperson of the JJB's, Honourable Secretaries of DLSA's, DWO's, LCPO's, Superintendents of observation Homes/Special Homes.

Therefore, we request you to kindly depute Special Judges of POCSO Courts to participate in the State Level workshop on POCSO Act,2012 on 30th January,2021 from 10.00 am to 04.00 pm at Hotel The Plaza (Telangana Tourism), Begumpet, Hyderabad.

Please contact Mr.Devaiiah Arikella, Hon'ble Member, TSCPCR (Mobile No.7506060501) for any information required.

Looking forward to your cooperation and support in this regard.

Thanks & Regards,


J.Srinivasa Rao 19th, Jan, 2021